

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 725/(MAH)/2017
MA No. 184/2017

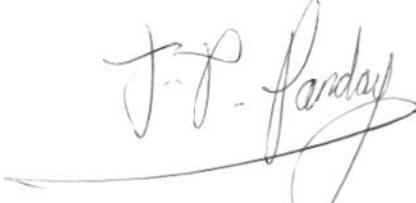
CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

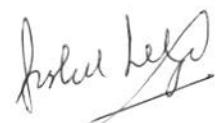
ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 09.06.2017

NAME OF THE PARTIES: The Mouritius Commercial Bank
V/s.
Varun Corporation Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
6)	Shyam Kapadia i/b Garfond Bayley & co.	Counsel	

Mr. Fredun E. De'Vitre, Sr. Advocate
i/b Lex Firmus a/w
Sangeet Kumar, Advocate
A-E - Kisku, Advocate
Anshul Sehgal, AR of Financial Auditor



ORDER

MA 184/2017 in CP 725/ I&BP/NCLT/MB/MAH/2017

Though the Petitioner Counsel stated that the original of the Agreement of Guarantee would come from Mauritius by today, since it has not been reached to India, he has made a request to post this matter to next Wednesday, i.e. 14.6.2017, enabling him to file the document before this Bench. At his request, list this matter for filing the document on 14.6.2017.

: 2 :

The Corporate Debtor Counsel has completed his submissions to which the Petitioner Counsel has also rejoined his submissions.

List this matter to 14.6.2017.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)